

(1994) 07 SC CK 0099

In the Supreme Court Of India

Case No : Civil Appeal No. 3437 of 1987

Collector of Central Excise, Madras

APPELLANT

Vs

Indian Tobacco Co. Ltd.

RESPONDENT

Date of Decision : 14-07-1994

Acts Referred:

Citation : (1994) 3 SCALE 315 : (1994) 3 SCC 298(2) Supp

Hon'ble Judges : S. Mohan, J;Kuldip Singh, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. We have today delivered judgment in Civil Appeal No. 4770 of 1994 arising out of SLP (c) No. 1513 of 1991 titled Rollatainers Ltd. and Anr. V. Union of India and Ors. For the reasons and the conclusions reached by us in the said appeal, this Civil Appeal is dismissed and the Order dated March 27, 1984 of the Central Excise & Gold (Control) Appellate Tribunal, New Delhi. We further set aside the Order dated December 5, 19(sic) of the Appellate Collector of Central Excise, Madras. We restore the Order of the Assistant Collector. No costs.